

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.4- IA/690(AHM) 2024
In
CP(IB) 458 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

Bank of India

.....Applicant

V/s

Eagle Cotton Pvt Ltd

.....Respondent

Order delivered on 30/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Aditya Raval, Advocate &
: Ms. Nitu Chaturvedi, Advocate
For the Respondent :

ORDER

IA/690(AHM) 2024

Since the dissolution order has already been passed by this Tribunal and this Tribunal has become functus officio. Hence, this Application is not maintainable.

Accordingly, **IA/690(AHM) 2024** is dismissed being not maintainable.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)